

**DIVISION BENCH**

**ITEM NO.170**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**IA No.02/2023 & IA No.03/2023 IN CP No.84/ALD/2022**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 11<sup>th</sup> July, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>HEMANT KUMAR GURJAR &amp; ANR V/S BRIJBHOOMI SHEETALAYA INDIA PVT. LTD. &amp; ORS.</b>
<b>UNDER SECTION</b>	<b>241/242 OF COMPANIES ACT, 2013</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

Sh. Tanmay Chatterjee, Adv. : *For the Petitioners & Applicant in both IAs*

NONE : *For the Respondent*

**ORDER**

- 1.** Ld. Counsel representing the Petitioner states that the reply on behalf of the respondents has not been filed so far and he also states that there is an apprehension that the assets of the company may be alienated, and therefore he seeks a short adjournment.
- 2.** Without making any reference to the merits, let the matter be adjourned for further hearing on 25<sup>th</sup> July, 2024, to come up higher on the Board.

**-Sd-  
(Ashish Verma)  
Member (Technical)**

**-Sd-  
(Praveen Gupta)  
Member (Judicial)**

**11<sup>th</sup> July, 2024**

*Bipul Kumar Tiwari  
(Stenographer)*